

O.A. No. 1758/94

(2)

7/2/1995

Hon'ble Mr. K. Muthukumar, A.M.

Hon'ble Mr. J.S. Dhaliwal, J.M.

Sri P. Padia counsel for the applicant. Km.  
S. Srivastava counsel for the respondents. The counsel  
for the applicant seeks and is allowed two weeks time  
to file the R.A. List this case on 17.4.1995 for ~~xxxxxx~~  
hearing.

Interim order passed earlier shall continue  
till the next date.

  
J.M.  
am/

  
A.M.

(4)

17.4.95


Hon. Mr. S. Das Gupta, AM.

Hon. Mr. T.L. Verma, J.M.

No time left.

Adjourned to 11.7.95 for  
hearing.


Interim order passed  
earlier shall continue till  
the next date.

  
J.M.

  
A.M.

3-11.

No R.A. has been  
filed so far.

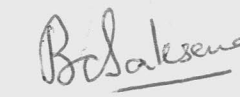
  
10-7-95

11-7-95

Hon'ble Mr. Justice B.C. Saksena, V.C.  
Hon'ble Mr. ~~JM~~ S. Das Gupta

We have heard the Learned Counsel for the parties.  
The O.A. is directed against the order dated 7-11-1994  
passed by Respondent No.2 putting the applicant off duty.  
The applicant sought to challenge <sup>that</sup> order <sup>on the ground that</sup> ~~that~~ no charge  
sheet has been served and as such no disciplinary  
proceedings was pending when the impugned order has  
been passed. In the C.A. this fact is admitted that  
no charge sheet could be given to the applicant. The  
impugned order this is clearly illegal and is quashed.  
The O.A. is <sup>d</sup>allw~~o~~ped. The order dated 7-11-94 Annexure-2  
is quashed.

  
A.M.

  
V.C.